

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1603/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES: Sunlight Pest Control Services

V/s

KSS Petron Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
17	Adv. ANUBHUTI SETH	Legal Rep. (Petitioner)	<i>Anubhuti</i>
	Adv. RUTUJA PATIL	Legal Rep. (Petitioner)	<i>Rutuja Patil</i>

ORDER

CP No.1603/ I&BP/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner, the Company Petition is hereby dismissed as withdrawn with liberty to the Petitioner to make its claim before the RP appointed in CP 1202/2017 against the Corporate Debtor.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)